# GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

\*\*\*\*\*

# LOK SABHA UNSTARRED QUESTION NO. 4112 TO BE ANSWERED ON FRIDAY THE 04<sup>TH</sup> JANUARY, 2019 14 PAUSHA, SAKA 1940

#### DIRECTORATE GENERAL OF VALUATION

### 4112. SHRI RAHUL SHEWALE SHRI BHARTRUHARI MAHTAB SHRI SANJAY DHOTRE

Will the Minister of Finance be pleased to state:

- a) the guidelines/norms to monitor the under/over valued export/import issued by the Directorate General of Valuation in the country;
- b) whether the cases of violation of the said guidelines/norms have come to the notice of the Government in the country during each of the last three years and the current year;
- c) if so, the details thereof, State/UT and Company-wise along with the action taken by the Government in such cases so far;
- d) whether the Government has estimated the revenue loss on account of such under/overvalued export/import across the country during the said period, if so, the details thereof and if not, the reasons therefor along with the manner in which such loss is likely to be recovered from the violators; and
- e) the other steps taken/being taken by the Government in this direction?

### ANSWER MINISTER OF STATE FOR FINANCE (SHRI SHIV PRATAP SHUKLA)

a) The Directorate General of Valuation conducts studies on various commodities and issues advisories to guide assessment officers in verifying valuation of goods. The number of Alerts/Valuation Guidelines is as below:

Financial year	No. of alerts/valuation guidelines issued
2015-16	13
2016-17	14
2017-18	13
2018-19 (upto Dec.2018)	07

(b) to (e) Information is being collected and will be submitted shortly.